COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 35 OF 2018

Dated: 01st August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

.... Appellant(s)

Rajasthan Sun Technique Pvt. Ltd.

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy R.Ranganadhan

Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan Mr. Shubham Arya

Ms. Poorva Saigal for R-2

Mr. Mayank Joshi

Mr. Rajender Nischal for R-3

ORDER

The learned counsel, Mr. Mayank Joshi, appearing for the third Respondent prays for three weeks time to enable him to file his reply to the appeal.

Submission made by the learned counsel appearing for the third Respondent, as stated above, is placed on record.

The learned counsel appearing for the third Respondent is permitted to file his reply to the main appeal along with application on or before 24.08.2018. Thereafter, rejoinder, if any, may be filed on or before 14.09.2018, after duly serving copy on the other side.

List this matter on <u>23.10.2018</u> along with Appeal Nos.403 of 2017 & IA No.1179/17, 04 of 2018 & IA for 24 of 2018 and 29 of 2018, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Bn/pr